

(4) (a)

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.256/2006 in O.A. No.631/2003

Thursday, this the 8th day of February 2007

**Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Smt. Neena Ranjan, Member (A)**

Gurdeep Singh
R/o D-66, Sanjay Gandhi Memo Nagar
Faridabad

..Applicant

(By Advocate: Ms. Renu Verma)

Versus

Union of India through

1. Shri A Chakrabarti
Director General of Works
Central Public Works Department
Nirman Bhawan, New Delhi-1
2. Shri KK Jain
Superintending Engineering (Electrical)
Coordination Circle (Electrical)
CPWD
East Block, Level 7
RK Puram, New Delhi
3. Shri AK Ahuja
Superintending Engineering (Electrical)
Other Delhi Electrical Circle
CPWD
East Block-III
RK Puram, New Delhi
4. Shri JP Gupta
Superintending Engineering (Civil)
Ghaziabad Central Circle
CPWD
CGO-1, Hapur Road
Ghaziabad

L ..Respondents

(By Advocate: Shri MK Bhardwaj for Shri SN Sharma)

O R D E R (ORAL)

Hon'ble Shri Shanker Raju, Member (J):

It is stated by learned proxy counsel for respondents that the writ petition filed before the High Court of Delhi is yet to be admitted and it

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is directed by the High Court that the directions of the Tribunal be complied with before the matter is heard.

2. In the light of above, CP is disposed of with a direction to the respondents to comply with the directions of this Tribunal in true letter and spirit within a period of three weeks from today. However, the parties are at liberty to revive the CP at an appropriate stage. It is made clear that non-compliance would entail a serious view by the Tribunal. Notices are discharged.

Neena Ranjan
(Neena Ranjan)
Member (A)

S. Raju
(Shanker Raju)
Member (J)

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